

they can be allowed to go because they have been with us for one day and one night. Otherwise, they have to be sent to Jail and all that.

SHRI VIDYACHARAN SHUKLA : Okay, Sir.

MR. SPEAKER : It is better than what Shri Vajpayeeji wanted!

[*Translation*]

SHRI SRIKANTA JENA (Cuttack): That is your amendment.

[*English*]

MR. SPEAKER : But, with the rider that I have already said.....

(*Interruptions*)

MR. SPEAKER : The question is :

"This House resolves that the persons calling themselves Rajendra Sharma, son of Shri Moti Lal Sharma, Afzal Ahmed, son of Shri Ishliyak Ahmed, Shankar Lal Mehrotra, son of late Shri Sunder Lal Mehrotra, Mahendra Mahuria, son of Shri Ram Sevam Mahuria, Anwar Hussain, son of Late Shri Mohd. Ilyas, Nirmal Misra, son of Shri Ishwar Chand Misra, Pramendra Kumar Dixit, son of Shri Raj Narayan Dixit, Hari Mohan, son of Shri L.C. Vishwakarma and Rajesh Shukla, son of Shri Madhu Sudan Srivastva, who attempted to shout slogans from the Visitors' Gallery at about 15.45 hours on 20 March, 1995 and whom the Security Officers took into custody immediately, had committed a grave offence and are guilty of the contempt of the House.

This House further resolves that they be sentenced to simple imprisonment till 1.30 P.M. on 21 March, 1995."

*The motion was adopted*

(*Interruption*)

13.14½ hrs.

#### STRIKE OF THE RESIDENT DOCTORS IN THE ALL INDIA INSTITUTE OF MEDICAL SERVICES

SHRI INDRAJIT GUPTA (Midnapore) : I wanted to mentioned the matter about the strike of AIIMS doctors. Yesterday unless I misunderstood you— I think, you made an observation or a request to the Government that an early statement is desirable on the continuing strike of the resident doctors in the All India Institute of Medical Sciences. It is over 45 days now. Immense suffering is being caused to patients; and the demands of the resident doctors are not being discussed with them.

The strike of resident doctors — which I think, was provoked by the sudden dismissal without enquiry of a senior doctor—has been continuing now for more than six weeks. This is snowballing in the sense that about 100 resident doctors have also had their services terminated for participation in the strike,

But we do not find any attempt on the part of the

authority, or the Government or the Health Ministry to have any kind of meaningful discussion or negotiation with the doctors regarding their grievances so that the matter can be settled early. That is why I was supporting your observation, which you made yesterday, That a full detailed statement should come from the Government. What is the position now? And what are the prospects of an early settlement and what initiative the Government is prepared to take in this matter?

A written agreement between the two sides was reached. I have seen it. It was signed by the Director and all that. Now the authorities are going back on that agreement. The resident doctors are quite willing to stand by that agreement and call off the strike provided the agreement is carried out. But now the other side is going back on the agreement having signed it. It is a very unfortunate state of affairs .....(*Interruptions*) Thousands of people are being put to great difficulty. The Health Minister is here. He should say something about it .....(*Interruptions*)

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): Sir, as directed by you, your direction was communicated to the Health Ministry. They have taken some action. And they want to give a complete report to the House. Therefore, they are giving a notice to make a statement tomorrow on this matter wherein a complete picture and probably a solution will be indicated. This sort of statement will be made.

The statement is not being made today. I was consulting my colleague, Dr. Silvera, on this matter. He assured that some solution will be found and the statement will be made tomorrow after the Question Hour .....(*Interruptions*)

MR. SPEAKER : In view of this statement, I think, it may be taken up tomorrow.

.....(*Interruptions*)

DR. RAM CHANDRA DOME (Birbhum): The Government is sitting silent .....(*Interruptions*)

MR. SPEAKER : It is not going on record.

(*Interruptions*)\*...

13.17 hrs.

#### MATTERS UNDER RULE 377

##### (i) Need to stop Dumping of Environmentally Hostile Toxic Wastes particularly Plastic and metal Wastes in the Country

SHRI MULLAPPALLY RAMCHANDRAN (Connanore): Sir, the alarming rate at which plastic and metal wastes are being dumped in our country calls for immediate and urgent attention of the Government. Studies by the World Wide Fund for Nature and Greenpeace have revealed that 400 million tonnes of such wastes have found their way to India since 1990. These extremely harmful, toxic producing plastic and metal wastes as also pesticide wastes continue

to flow into the country unchecked, causing irreparable damage to the environment. This is in spite of the world wide awareness against the dumping of harmful wastes, the import of which is banned even in African and Caribbean Nations.

It has been reported that an incinerator has been set up at Vypeen Islands off Cochin in Kerala to generate electricity from garbage. To feed this project, 1.5 million tonnes of garbage are imported annually from the United States.

I request the Central Government to take immediate steps for legislation to stop the dumping of environmentally hostile toxic wastes into our country.

**(ii) Need to Introduce a Shuttle Train Between Bangalore and Tumkur**

SHRI C.P. MUDALA GIRIYAPPA (Chitradurga) : Sir, introduction of a shuttle train between Bangalore and Tumkur is a very long pending demand of the people of Karnataka, particularly of the people of Tumkur and adjoining districts.

Tumkur is a very important industrial centre of Karnataka. Apart from this, there are several educational institutions like B. Ed. Colleges, Engineering Colleges, Medical College etc. The holy place, Siddaganga, is also situated here. Moreover, many Government employees, who are working in Bangalore, are settled in Tumkur.

Hence, students, factory employees, pilgrims, Government employees, farmers and many others are completely dependent upon train journey between Tumkur and Bangalore. This is the highest density route in Karnataka. Road traffic is overcrowded and accidents are occurring almost every day particularly near Nelamangala. We have sent a number of representations to the hon. Minister in this regard. But no action has been taken so far.

I, therefore, urge upon the hon. Minister of Railways to introduce a shuttle train between Bangalore and Tumkur immediately.

**(iii) Need to ensure early functioning of J.K. Petro Chemicals project at Salempur in Aligarh District, Uttar Pradesh.**

*[Translation]*

DR. LAL BAHADUR RAWAL (Hathras): Mr. Speaker, Sir, it was announced about 10 years back that the J.K. Petro Chemicals Project would be set up at Salempur in Aligarh district of Uttar Pradesh and an office was opened at Salempur for this purpose. But till now no work has been undertaken under this project. There was a ray of hope for the local unemployed youth because of this project but as no work has been started on this project, it is causing disappointment and resentment among the people.

Therefore, I request the Central Government to take some concrete steps to ensure early functioning of the said project at Salempur so that the regional people/unemployed youth could be benefited.

**(iv) Need to protect the interests of opium growers particularly in Madhya Pradesh**

DR. LAXMINARAYAN PANDEYA (Mandsaur): Mr. Speaker, Sir, due to the present policy of the Central Government lakhs of opium growers in Madhya Pradesh, Rajasthan and Uttar Pradesh are in great difficulty. On the one hand the Government is not paying remunerative prices to the growers and on the other hand their licences are being cancelled ignoring the loss sustained by them due to natural calamities and other diseases causing harm to the crop. In the Mandsaur district itself the number of opium growers is over 90 thousand and their production fetches foreign exchange worth crores of rupees. Moreover, crores of rupees of foreign exchange is saved in using opium as a component of drugs. In this year it is difficult to get even an average yield of opium due to the disease and the Government must take this factor into account and adopt a transparent policy. The Government has to export opium in a large quantity under foreign agreement. Therefore, it is essential to find a solution to the problems of opium growers.

I would request the hon. Finance Minister to direct the concerned officers to take steps to ensure average production of opium. Keeping in view the interest of lakhs of opium growers and losses caused to their crops due to diseases and natural calamities this year.

**(v) Need to Convert Siliguri-Alipurduar, Jalpaiguri Meter Gauge Railway Line Into Broad Gauge**

*[English]*

SHRI JITENDRA NATH DAS (Jalpaiguri): Sir, I would like to draw the attention of the Government towards conversion of Siliguri-Alipurduar railway line leading to Alipurduar Road station, Jalpaiguri into broad gauge in order to revive the economy of the entire area including the Alipurduar Junction which is the nerve centre of the area. The people of the area are agitated on this issue.

I urge upon the Central Government to take necessary steps in this regard.

MR. SPEAKER: Now the House stands adjourned to meet again at 2.30 P.M.

13.22 hrs.

*The Lok Sabha then adjourned for Lunch till Thirty Minutes past Two of the Clock.*

14.34 hrs.

*The Lok Sabha re-assembled after Lunch at Thirty-Four minutes past Fourteen of the Clock.*

*(MR. DEPUTY-SPEAKER in the Chair)*

RE: SUPPLEMENTARY LIST OF BUSINESS SEEKING POSTPONEMENT OF DISCUSSION ON PATENTS (AMENDMENT) BILL

*....(Interruptions)*

SHRI BASUDEB ACHARIA (Bankura): Sir, this Patent (Amendment) Act is very important because it concerns

millions and millions of the people of our country. We have made certain observations and one Amendment has been submitted by Shri Rupchand Pal regarding compulsory licensing. We want to know the views of the Government.

The entire House is almost of the opinion that this amendment is against the interest of our nation. So, we want that this legislation should not be passed by this House.

SHRI RAM NAIK (Bombay North): Mr. Deputy-Speaker Sir, I am on a point of order. The Bills to be discussed are indicated according to the List of Business. Yesterday, the Minister was to reply to the Patents Bill and the discussion was to be completed. But subsequently, what is happening now? How can there be supplementary business all of a sudden?

MR. DEPUTY-SPEAKER: Please listen to me. The supplementary business is in your hands...

SHRI RAM NAIK: We want to know what has happened. Why is the Minister not here? The House should be taken into confidence. It is not as if they can come here and change the business of the House as they like!

MR. DEPUTY-SPEAKER: The supplementary business is circulated.

SHRI RAM NAIK: Yes, it is circulated. The supplementary business is here. But what does it indicate?

Now, my point of order is that at this stage, nothing else should be done until the Minister's speech is completed. May be, the Government is afraid that they do not have sufficient strength to pass the Bill. We do know their fate as of now! But the point is that the Minister's speech must be completed. Then only, the next item can be taken up.

MR. DEPUTY-SPEAKER: My point is that this subject can be taken up after some time. First let us take up the supplementary business.

SHRI BASUDEB ACHARIA: How can this House be treated so casually? The sense of the House is not even taken! (Interruptions)

MR. DEPUTY-SPEAKER: Will you please resume your seats? The hon. Minister is on his legs. Let us hear him.

(Interruptions)

SHRIMATI MALINI BHATTACHARYA (Jadavpur): Are you withdrawing the Ordinance?

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): I will tell you. (Interruptions)

MR. DEPUTY-SPEAKER: Kindly resume your seats. Here is the supplementary list of business. If you are protesting against it, the Minister is going to reply. He will tell you as to why it is necessary to introduce the supplementary business. Please listen to him.

SHRI VIDYACHARAN SHUKLA: We have consulted the leaders of the Opposition Parties in the morning. We

had discussions with hon. leaders of the Bharatiya Janata Party and the Janata Party. We would like to take into confidence the leaders of the Left Parties as well as the leaders of all the other parties represented in this House.

SHRI INDRAJIT GUPTA (Midnapore): You want to take us into confidence! About what?

SHRI VIDYACHARAN SHUKLA: About this present Bill. I want to submit that the process of consultation will take some time. I want to request the House to postpone the discussion on the Patents Bill and take up the other business. (Interruptions) Please let me complete my submission and then you may put forth your views. Keeping the Patents Bill pending, we would request the House to take up the other business as listed in the supplementary agenda, so that the consultation process which is on, can be completed. In the morning, before the Zero Hour, the process of consultation could not be completed. And this has to be done in the Rajya Sabha also. Therefore, we have requested that the present Bill may be deferred till tomorrow. Mean while, the other Bills listed in the Supplementary Business can be taken up. We are having consultation with the hon. leaders of Opposition Parties and we are trying to convince them as to why it is necessary to pass this Bill. That is the main point. We have also informed the hon. Speaker about this matter. This matter can be decided by the House...(Interruptions)

MR. DEPUTY-SPEAKER: The hon. Minister is on his legs. Let him complete. He has got something to say. Let us hear him.

SHRI VIDYACHARAN SHUKLA: I have finished Sir. (Interruptions)

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI (Garhwa): The Minister has said that he was to consult and then change the List of Business. We have already been given what he has decided without consultation. So, this is highly objectionable. The consultation ought to have preceded this decision. They have taken a decision. They have taken the House for granted and told us what has to be done.

Sir, the second point is, even if this were to be so, what is in today's List of Business that should be taken up first. You cannot take a new item now. So, why have they not done the consultation before they issued this supplementary List of Business?

MR. DEPUTY-SPEAKER: So, you want to know under what circumstances it was done.

PROF. SUSANTA CHAKRABORTY (HOWRAH): Sir, they are taking the House for granted.

MR. DEPUTY-SPEAKER: You were not listening when the hon. Minister was replying.

...(Interruptions)

SHRI AJOY MUKHOPADYAY (KRISHNAGAR): What kind of consultations they would like to have with us? ..(Interruptions)

MR. DEPUTY-SPEAKER: Shri Jaswant Singhji is on